

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

24. **IA(COMPANIES.ACT)/ 187(MB)2023
IN CP/137(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES: Sandhya Chandna Gupta
Vs.
Tik158 Enterprises Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

ORDER

1. Mr. Ankit Lohia a/w Mr. Yash Momaya, Anisha Diwania i/b NDB Law, Ld. Counsel for the Petitioner present. Adv. Priyawada Singhania a/w Adv. Sneha Barange i/b DSK Legal, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Petitioner submits that he has filed IA before the Registry which is under scrutiny.
3. On request of Ld. Counsel for the Petitioner, list this matter for further consideration on **26.09.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)